

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1429
TO BE ANSWERED ON 08.12.2015**

1429. AMENDMENT IN GFR 142 AND 144

DR. UDIT RAJ:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Ministry of Finance could not amend GFR 142 and 144 to give reservation to SC/ST for Government contracts/suppliers/tenders due to non-receipt of proposal from the Ministry of Social Justice and Empowerment;
- (b) if so, the reasons for not sending such proposal;
- (c) the percentage of reservation proposed to be included by the Ministry in the proposal to amend GFR 142 and 144;
- (d) whether some States are providing reservation to SC/ST for Government contracts/suppliers/tenders and if so, the details thereof; and
- (e) the action taken by the Ministry on VIP references received in January, 2015 regarding this issue?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

(a) to (c) : The Ministry does not have any proposal to request the Ministry of Finance for amending GFR 142 & 144. However, the new Public Procurement Policy of the Ministry of Small Micro & Medium Enterprises (MSME) notified on 23.3.2012, provides for the sub target of 20% for procurement from SC/ST entrepreneurs of the total 20% procurement from MSEs in phases. From 1st April, 2015, overall procurement goal of minimum 20% from MSMEs owned by SC/ST entrepreneurs has been made mandatory.

(d) : The Government of Madhya Pradesh has been implementing, since 2002, a policy of minimum of 30% of Government purchases from entrepreneurs belonging to SCs and STs.

(e) : The VIP reference was received in January, 2015 and the Member concerned has been informed in April, 2015.
